

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 102
(IB)-1303(PB)/2019

IN THE MATTER OF:

M/s. Vinayak Laser Tech Pvt. Ltd.
v.
M/s. Entertainment City Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 17.07.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner
For the Respondent

Mr. Anil Kumar Sharma, Adv.
Mr. Pradeep Aggarwal & Mr. Arjun Aggarwal, Advs.

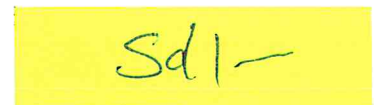
ORDER

Ld. Counsel for the petitioner submits that the matter is settled and an amount of Rs. 10,18,814/- by way of a demand draft dated 11.07.2019 bearing No. 189133 drawn on Axis Bank, being the settlement amount is being handed over to the Ld. Counsel for the petitioner. Ld. Counsel for the petitioner applies for withdrawal of the petition in view of the claim stands satisfied. The prayer for withdrawal is allowed.

CP. No. (IB)-1303(PB)/2019 settled and disposed of.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

17.07.2019
Ritu Sharma